

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (CrI.) No.4448/2024

[Arising out of impugned final judgment and order dated 11-03-2024 in CRP No. 11606/2023 passed by the High Court for The State of Telangana at Hyderabad]

DR. SUNEETHA NARREDDY

Petitioner(s)

VERSUS

D. SIVA SHANKAR REDDY & ANR.

Respondent(s)

IA No. 74846/2024 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 74847/2024 - EXEMPTION FROM FILING O.T.

IA No. 260340/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 154637/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 173222/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 106967/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

WITH

SLP(CrI) No. 16296/2024 (II)

IA No. 123153/2025 - EXEMPTION FROM FILING O.T.

IA No. 255480/2024 - EXEMPTION FROM FILING O.T.

IA No. 166841/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 106854/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 220580/2025 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(CrI) No. 16817/2024 (II)

SLP(CrI) No. 17367/2024 (II)

IA No. 272552/2024 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 5828/2025 (II)

IA No. 84912/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

SLP(CrI) No. 5829/2025 (II)

IA No. 87292/2025 - EXEMPTION FROM FILING O.T.

SLP(CrI) No. 7007/2025 (II)

IA No. 103040/2025 - EXEMPTION FROM FILING C/C OF THE IMPUGNED

JUDGMENT

SLP(Crl) No. 6294/2023 (II)

IA No. 100353/2023 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 6912/2023 (II)

IA No. 108971/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 108974/2023 - EXEMPTION FROM FILING O.T.

SLP(Crl) No. 7449/2023 (II)

IA No. 114751/2023 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT

IA No. 13053/2024 - EXEMPTION FROM FILING O.T.

IA No. 13052/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 124444/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 116591/2023 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

IA No. 246412/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES

SLP(Crl) No. 11216/2025 (II)

SLP(Crl) No. 11217/2025 (II)

SLP(Crl) No. 12297/2025 (II)

Date : 11-03-2026 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE M.M. SUNDRESH

HON'BLE MR. JUSTICE NONGMEIKAPAM KOTISWAR SINGH

For Petitioner(s) :Mr. Ashok Kumar Singh, Adv.

Mr. Deepak Kumar, Adv.

Ms. Vinita Singh, Adv.

Mr. Aftab Ali Khan, AOR

Mr. Sidharth Luthra, Sr. Adv.

Ms. Jesal Wahi, AOR

Ms. Madhusruthi Neelakatan, Adv.

Mr. Rajkumar Bhaskar Thakare, A.S.G.

Mr. Mukesh Kumar Maroria, AOR

Ms. Rukhmini Bobde, Adv.

Mr. Sanjay Kumar Dubey, Adv.

Mr. Gaurang Bhushan, Adv.

Mr. Zoheb Hossain, Adv.

Mr. B K Satija, Adv.

Mr. Annam Venkatesh, Adv.

Ms. Adya Jha, Adv.

Mr. Rishikeash Haridas, Adv.

Mr. Rajeshwari Shankar, Adv.

Mr. Chitvan Singhal, Adv.

Mr. Jagdish Chandra, Adv.

Mr. Raman Yadav, Adv.
Mr. Abhishek Kumar Pandey, Adv.
Mr. Kartikey Aggarwal, Adv.
Ms. Ameyavikrama Thanvi, Adv.
Mr. Aman Mehta, Adv.

For Respondent(s) :M/S. Veritas Legis, AOR
Mr. S Sriram, Sr. Adv.
Mr. Ranjith Kumar, Sr. Adv.
Mr. S Nagamuthu, Sr. Adv.
Mr. Ananga Bhattacharyya, Adv.
Ms. Devahuti Tamuli, Adv.

Mr. Mukund P. Unny , AOR

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Mr. Ashok Kumar Singh, Adv.
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Mr. Davinder Pal Singh, A.S.G.
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Mrs. Ruchi Kohli, Sr. Adv.
Mr. Mukesh Kumar Maroria, AOR
Mr. Kartikey Asthana, Adv.
Mr. Anuj Srinivas Udupa, Adv.
Mr. Akshat Agarwal, Adv.
Mr. P V Yogeswaran, Adv.
Mr. B.k Satija, Adv.
Mr. Madhav Sinhal, Adv.
Mr. Navin Kumar, Adv.
Mr. Santosh Kumar, Adv.

Mr. Huzefa Ahmadi, Sr. Adv.
Mr. Shubhranshu Padhi, AOR
Mr. D. Girish Kumar, Adv.
Mr. Jay Nirupam, Adv.
Mr. Pranav Giri, Adv.
Mr. Ekansh Sisodia, Adv.
Mr. Ritik Sharma, Adv.

Intervenor-in-person, AOR

UPON hearing the counsel the Court made the following
O R D E R

SLP (CrI.) No.4448/2024, SLP(CrI) No. 16296/2024, SLP(CrI) No. 16817/2024, SLP(CrI) No. 17367/2024, SLP(CrI) No. 5828/2025, SLP(CrI) No. 5829/2025, SLP(CrI) No. 7007/2025, SLP(CrI) No. 6294/2023, SLP(CrI) No. 7449/2023, SLP(CrI) No. 11216/2025, SLP(CrI) No. 11217/2025 and SLP(CrI) No. 12297/2025

We have heard the learned ASG & the learned Senior counsel appearing for the parties.

Learned ASG appearing for the CBI submitted that the third supplementary charge-sheet has already been filed yesterday.

In such view of the matter, we are not inclined to interfere with the impugned order(s).

However, liberty is given to the petitioner(s) to work out their remedy in the manner known to law.

Taking into consideration the long pendency, we direct the Trial Court to complete the 207, Cr.P.C. proceedings within a period of four weeks from the date of receipt of a copy of this order.

The Trial Court shall also make an endeavour to expedite the trial.

The Special Leave Petitions are dismissed, accordingly, with the aforesaid direction.

Pending application(s), if any, shall also stand disposed of.

SLP(CrI) No. 6912/2023

List on 24.03.2026.

(MOHD IBRAHIM)
SENIOR PERSONAL ASSISTANT

(POONAM VAID)
ASSISTANT REGISTRAR